GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:5759 ANSWERED ON:29.04.2015 CASES REGISTERED UNDER IT ACT Chudasama Shri Rajeshbhai Naranbhai

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there has been an increase in the number of cases registered under various provisions of the Information Technology Act, 2000, in the last three years;
- (b) the number of cases registered under this Act during the said period, offence wise and State-wise;
- (c) the number of cases resolved, acquitted and convicted respectively; and
- (d) the number of such cases which involved cross-border investigations and co-ordination by the police?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) and (b): With the introduction of new technologies, devices including smart phones and complex applications, and rise in usage of cyber space for businesses, the cyber crimes are also on the rise worldwide as well as in the country. Information relating to cases registered under various provisions of the Information Technology Act, 2000 in the country is maintained by National Crime Records Bureau (NCRB). As per the cyber crime data maintained by NCRB, a total of 1791, 2876 and 4356 cases were registered under different Sections of Information Technology Act 2000 during 2011, 2012 and 2013 respectively. State-wise and offence-wise cases registered under IT Act 2000 during 2011-2013 are enclosed at Annexure I and Annexure II respectively.

(c) and (d): Police and Public Order are State subjects under the Constitution and as such the State Governments and Union Territory Administrations are primarily responsible for prevention, detection, registration and investigation of crimes including Cyber Crime and for prosecuting the criminals through Law Enforcement machinery within their jurisdictions. National Crime Record Bureau (NCRB) collects and maintains statistical data of police recorded cognizable crimes from 35 States / Union Territories. Information relating to resolved or disposed cyber crime cases is not maintained by NCRB. However, 1184, 1522 and 2098 persons were arrested under cyber crime cases in the country during 2011, 2012 and 2013 respectively, as per the information maintained by NCRB.

Further NCRB does not maintain details of cases involving cross border investigations and coordination by the Police. Indian Computer Emergency Response Team under Section 70B of the Information Technology Act 2000 seeks investigative information relating to cross-border crimes when approached by Law Enforcement Agencies for investigation of such crimes.